

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 155/MP/2023**

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003 seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.

Petitioner : Jhajjar Power Limited

Respondent : UHBVNL & 6 Ors.

Date of Hearing : **23.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Gaurav Dudeja, Advocate, JPL  
Shri Dhruval Singh, Advocate, JPL  
Shri Shubham Arya, Advocate, Haryana Discoms  
Ms. Poorva Saigal, Advocate, Haryana Discoms  
Shri Ravi Nair, Advocate, Haryana Discoms  
Ms. Reeha Singh, Haryana Discoms  
Ms. Pallavi Saigail, Haryana Discoms  
Shri Bhanwar Pal Singh Jadan, Advocate, HSLDC  
Shri Chetan Jadon, Advocate, HSLDC  
Shri Harsh Vardhan Singh Rajawat, Advocate, HSLDC  
Shri Jairam, HSLDC  
Shri Alok Mishra, NRLDC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed seeking payment of compensation by the procurers on account of part load operation of the Petitioners plant in terms of Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010, read with the Compensation mechanism approved vide the Commission's order dated 5.5.2017. He also pointed out that though the Commission, vide its order dated 4.2.2020 in Petition No.114/MP/2018, had held that the Compensation mechanism is applicable to the plant of the Petitioner, the Petitioner is being deprived of the lawful dues.



2. The learned counsels for the Respondents, Haryana Discoms and the Respondent, HSLDC sought time to file their replies in the matter.
3. The Commission, after hearing the parties directed as under:
  - (a) Admit and issue notice;
  - (b) The Respondents to file their replies, on or before **18.9.2023**, after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **10.10.2023**. The parties are to complete their pleadings within the due dates mentioned, and no extension of time shall be granted.
4. The matter shall be listed for hearing on **20.10.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

